

Form 'F'
[See paragraph 16]

TRANSFER OF STOCK CERTIFICATES

I/We* (transferor/s) do hereby assign and transfer my/our* interest or share in the inscribed stock certificate numberof percent Government Loan of amounting to Rs. being the amount /a portion of the stock for Rs. as specified on the face of this instrument together with the accrued interest thereon to(transferee/s), his / her / their* executors, administrators or assigns, and I/We* do freely accept the stock certificate numberto the extent it has been transferred to me/us*.

I/We* (transferee/s) hereby request that on my/our* being registered as the holder/s of the stock transferred to me/us*, the above stock certificate to the extent it has been transferred to me/us* may be renewed in my/our* name (s)/converted in my/our* name(s).

@I/We* (transferor/s) hereby request that on the above transferee(s) being registered as the holder/s of the stock hereby transferred to him/them*, the aforesaid stock certificate to the extent it has not been transferred to him/them* may be renewed in my/our* name (s).

As witness, our hand the day of two thousand and

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| Signed by the above-named transferor in the presence of** | Signature of transferor..... Address: |
| Signed by the above-named transferee in the presence** | Signature of transferee..... |

*: Delete whichever is not applicable.

@: This paragraph is to be used only when a portion of the Certificate is transferred.

** : Signature, occupation and address of witness. Witness should be different for transferor and transferee.

Transferred:

Stock Certificate issued No/s dated

Manager, Reserve Bank of India,